NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 877/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE PARTIES:

TNM Metal Pvt Ltd

V/s.

Neosym Industry Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE 19 Adv. Shekhawat Corporate

BIMAL RATASEKHAR OPERATIONAL Creditor

ORDER

TCP No.877/ I&BP/NCLT/MB/MAH/2017

For the Corporate Debtor Counsel has stated that principal amount has already been paid, as to interest part is concerned, if 10 days' time is given, the Debtor will be in a position to pay interest as well looking at the bonafied approach of the Corporate Debtor, list this matter on 6.11.2017.

Sd/-V. NALLASENAPATHY Member (Technical)

Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)